
(2022) 11 TDSAT CK 0018

Telecom Disputes Settlement And Appellate Tribunal

Case No: Broadcasting Petition No. 545 Of 2018 With Misc Application No. 106 Of 2019

Star India Pvt Ltd

APPELLANT

Vs

Tirupati Communication
Pvt. Ltd

RESPONDENT

Date of Decision: Nov. 4, 2022

Hon'ble Judges: Ram Krishna Gautam, Member

Bench: Single Bench

Advocate: Ranjeet Singh Sidhu, Dharitry Phookan

Judgement

Learned counsel for petitioner as well as for respondent is present. But learned counsel for respondent mentioned that even after repeated requests

and direction, no instructions from client is being received. Hence, discharge from vakalatnama is being prayed.

Learned counsel for petitioner mentions that it is a deliberate one. A request is being made for service through police mode for ensuring presence and

version of the respondent.

Hence, let steps be taken, by way of affidavit, detailing police station etc. for making the service through concerned police station to respondent(s).
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It be filed by the petitioner within two weeks. Then after notice be issued through police mode to the respondent(s) fixing date for further direction by

office.

List the matter for directions on 31.1.2023.